

and can be released only after the reasonableness of rates has been certified by the PWD, resolution of the concerned University Building Committee received and an assurance to meet the matching contribution received from the concerned State Govt./management. Completion of these formalities often takes time causing delay in release of grants. In respect of assistance for staff, the grants are provided by UGC upto the period of five years and thereafter the State Govts. have to take over the liability. The delay in release of grants occurs if the commitment of the State Govt. is not received in time.

According to the UGC, there is, therefore, no specific delay in the disbursement of grants to the colleges in Maharashtra specially for books, journals and equipment provided the colleges follow the prescribed procedure and submit the requisite documents/information as desired by the Commission. During the Seventh Plan, the Nagpur University and Shivaji University were allocated grants amounting to Rs. 190.95 lakhs and Rs. 176.81 lakhs respectively, out of which grants amounting to Rs. 110.15 lakhs and Rs. 128.76 lakhs respectively have been released. The UGC has not been able to release the full amount since the universities have not been able to utilise the component for building staff. Amravati University is not yet declared fit under Section 12 B of the UGC Act for receiving institutional development grant from UGC.

The University Grants Commission is providing scholarships at postgraduate level only for students in engineering and technology. According to the UGC, the grants for scholarships are released to the University on a one-time basis at the beginning of the academic session to prevent hardship to the students.

Ordnance Factory in Karnataka

5996. SHRI G.S. BASAVARAJ: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to set-up an ordnance factory in Karnataka;

(b) if so, the details thereof; and

(c) the type of defence equipments proposed to be produced in this unit?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) No, Sir.

(b) and (c): Do not arise.

Electric/Water Connections To Residents of Delhi Cantonment Area

5997. DR. LAXMINARAYAN PANDEYA: Will the PRIME MINISTER be pleased to state:

(a) whether the residents of the Delhi Cantonment Area are given 'No Objection Certificate' by the Delhi Cantonment Board for getting electric/water connection only after clearance of taxes due; and

(b) if so, whether Government propose to do away with this practice and help the residents in getting electric and water connections?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Yes, Sir.

(b) No, Sir.

Ecological Crisis

5998. SHRIGUMAN MALLODHA: Will the PRIME MINISTER be pleased to state:

(a) whether Government have seen a news-item entitled "Ecological crisis grips China" appearing in the 'Economic Times' dated 19 February, 1990:

(b) if so, whether a similar crisis has already developed in India or is likely to develop in future; and

(c) if so, whether Government propose to request the UNDP to make a similar study in India, starting with a study of Ganga Action Plan Project?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):

(a) Yes, Sir.

(b) Several preventive and curative measures have been initiated to control pollution and degradation of environment. As these measures are implemented effectively such a crisis is unlikely to occur in India.

(c) No, Sir.

One-Rank-one-Pension Scheme

5999. SHRI NARASINGRAO SURYA-WANSHI: Will the PRIME MINISTER be pleased to refer to the reply given on 2 April, 1990 to Unstarted Question No. 3088 regarding amendment to rules to implement One-Rank-One-Pension Principle and state:

(a) whether the Committee has since submitted its report:

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c): The Committee has completed its deliberations and its report is now under preparation.

Regional Council For Jammu and Kashmir

6000. SHRI ARVIND NETAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to form a Regional Council for Jammu and Kashmir to remove the regional imbalance; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

[Translation]

Notices to Industries in Nasik

6001. SHRI KISANRAO BABURAO BANKHELE: Will the PRIME MINISTER be pleased to state:

(a) the number of industries at Saspur Auband (Nasik) to whom notices have been served for causing excessive pollution;

(b) the number of industries on which penalties have been imposed;

(c) the number of industries which have installed anti-pollution equipment; and

(d) the steps taken by the Government so far to control pollution by industries in these areas?